



CORRECTED AS ON 25.07.2018

LEGISLATIVE ASSEMBLY OF THE STATE OF GOA
SIXTH SESSION, 2018
LIST OF UNSTARRED QUESTIONS FOR ANSWER ON
25 JULY, 2018

TOTAL NO. QUESTIONS: 102

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LABOUR & EMPLOYMENT	11,12*,65,75,93***,95***
MINES & GEOLOGY	13,31,56,82
OFFICIAL LANGUAGE	15,64,96***
PANCHAYATI RAJ & COMMUNITY DEVELOPMENT	1,2,24,28,52,53**,61,62,67,68,69,73,83,91***,92***
PLANNING & STATISTICS	46,60,63,97***
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****Transferred to other days list**

*****Transferred from other days list**

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SHRI ALEIXO REGINALDO LOURENCO	1,2,3,4,5,6,7,8,9,10,11,12*,13,14,15
SHRI. ANTONIO FERNANDES	16,17,18,19,20**,21,97***,101***
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SHRI DIGAMBAR KAMAT	37,38,39,40*,41,42,43,44,45,46,47,48,49,50
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* Name of Shri Digambar Kamat is bracketed to LAQ No12 of Shri. Aleixo Reginaldo.

* Name of Shri. Prasad Gaonkar is bracketed to LAQ No. 32 of Shri. Chandrakant Kavalekar.

* Name of Shri Isidore Fernandes is bracketed to LAQ No. 40 of Shri. Digambar Kamat

****Transferred to other days list**

*****Transferred from other days list**



**LEGISLATIVE ASSEMBLY OF THE STATE OF GOA
SIXTH SESSION, 2018**

LIST OF UNSTARRED QUESTIONS FOR ANSWER

ON 25 JULY, 2018

Total No. of Questions: 102

SHRI ALEIXO REGINALDO LOURENCO

ACTION AGAINST UNAUTHORIZED STRUCTURES

1. WILL the Minister for Panchayat be pleased to state:
 - (a) the details of all cases of illegal and unauthorized structures brought to the notice of Village Panchayats in last one year till date with name of complainant, date of complaint, name and address of delinquent person, survey number of property, areas and nature of illegal constructions and details of the action taken by Panchayat in each case;
 - (b) whether any of above cases were disposed off and or illegal constructions demolished within period stipulated under Panchayat Raj Act, if so, the details of such cases thereof;
 - (c) the details of action taken against Sarpanch and or Secretary for deemed re-miss of duties in last one year till date; and
 - (d) whether Government will consider amendment to Panchayat Raj Act to provide for stringent action against Sarpanch and or Secretary for failure to deal with illegal and unauthorized constructions as per law, if so, the details thereof?

SHRI ALEIXO REGINALDO LOURENCO

**APPLICATIONS PENDING WITH THE DY. DIRECTOR OF
PANCHAYATS**

2. WILL the Minister for Panchayat be pleased to state:
- (a) the number of appeals filed before and disposed by Deputy Director of Panchayats in last two years till date;
 - (b) the number of appeals pending as on date; and
 - (c) furnish details of the appeals pending for over six months with reasons for delay in each case?

SHRI ALEIXO REGINALDO LOURENCO

POSITIONS/POSTS HELD

3. WILL the Minister for Finance be pleased to state:
- (a) the number of posts that Shri Sidharth Kuncalienker holds as Chairman of Committees/ Corporation;
 - (b) furnish full details of various positions he holds as Chairman/ Head;
 - (c) the details of the emoluments, petrol allowances and other allowances paid to him by the Government from time to time; and
 - (d) furnish the date of his appointment as the Chairman of GSIDC and various positions he holds under the present Government as on date?

SHRI ALEIXO REGINALDO LOURENCO

AUDIT OF GSIDC

4. WILL the Minister for Finance be pleased to state:
- (a) whether the accounts of GSIDC has been audited by CAG, if so, furnish the details thereof, if not, the reasons thereof for the non-auditing of the accounts,
 - (b) whether it is mandatory to get accounts of GSIDC audited by CAG, if so, the details thereof; and
 - (c) whether the Audit paras raised by CAG has been complied or not, if so, furnish a copy of the same?

SHRI ALEIXO REGINALDO LOURENCO

WITHDRAWAL OF LIQUOR LICENSES

5. WILL the Minister for Finance be pleased to state:
- (a) the details of bars and liquor vending outlets whose licences were withdrawn in compliance with Hon'ble Supreme Court directions for being within 220/500 meters from National Highways and or State Highways, name of licenses holder, location, number of persons employed at the establishment, National/State Highways and number of years of holding licence prior to withdrawal;
 - (b) whether Government is aware that Hon'ble Supreme Court has exempted certain States from the ban as a special case on being petitioned by them; and
 - (c) if so, whether Government has moved or is contemplating on moving the Hon'ble Supreme Court for exempting Goa from ban on liquor vending outlets along National/State Highways, if so the details thereof?

SHRI ALEIXO REGINALDO LOURENCO

ALLOTMENT OF PLOTS

6. WILL the Minister for Revenue be pleased to state:
- (a) the details as to whom the plot No.39 under survey No. 172/1 situated at Penha de France Village has been legally allotted and to whom did it originally belong to and the entire procedure and documents relating to the allotment of the same along with mutation documents, if any; and
 - (b) the details whether proposal for Children's Park/ garden in an open space bearing survey No.389/1 part of Village of Socorro has been official demarcated and allotted and furnish the present status of this allotment as on date and all documents relating to the same including Government approvals?

ALEIXO REGINALDO LOURENCO

MUTATION CASES

7. WILL the Minister for Revenue be pleased to state:
- (a) the number of mutation cases being handled by JM-IV, Salcete, Margao, Shri Raghuraj Fal Desai from the time he is posted there and the details of the number of cases that have been decided and the number of cases that are pending;
 - (b) furnish the list of all pending cases with the case numbers, date of filing and the reasons of the pendency case-wise; and
 - (c) whether any complaints have been lodged against the said Mamlatdar and if so, the action taken by the Government in this regard?

ALEIXO REGINALDO LOURENCO

ENCROACHMENT OF LAND

8. WILL the Minister for Revenue be pleased to state:
- (a) whether there was any encroachment on Government property which was granted for Educational purpose;
 - (b) if so, details of the number of such encroachments and names of the encroachers;
 - (c) whether Government has regularized such encroachments; and
 - (d) if so, furnish the details thereof and the names of such encroachments?

SHRI ALEIXO REGINALDO LOURENCO

LOW- LYING PADDY FIELDS

9. Transferred as Unstarred LAQ No. 93 to Town & Country Planning Department to be answered on 30/07/2018?

SHRI ALEIXO REGINALDO LOURENCO

DISTRIBUTION OF DIVIDENDS TO SHAREHOLDERS UNDER CODE OF COMUNIDADES

10. Will the Minister for Revenue be pleased to state:
- (a) furnish the details of time-frame by which distribution of dividends/jono is to be done to shareholders under Code of Comunidades;
 - (b) whether it is true that several Comunidades in South Zone have not disbursed dividends/jono to their members pertaining to last financial year due to obstacles created by the Administrator;
 - (c) if so, the reasons thereof for non-distribution of dividends/jono;
 - (d) furnish the names of Comunidades of South Zone that have distributed dividends/jono pertaining to last financial year; and
 - (e) the steps Government has taken or intends to take to expedite disbursement of dividends/jono to Comunidade members in South Goa?

SHRI ALEIXO REGINALDO LOURENCO

PRESENT STATUS AND FUNCTIONING OF ESI HOSPITAL AT MARGAO

11. Will the Minister for Labour & Employment be pleased to state:
- (a) furnish the details of the present status and functioning of ESI Hospital in Margao;
 - (b) furnish the details of the total expenditure incurred on the construction of new ESI hospital as on date;
 - (c) furnish the details for the last one year till date of the total expenditure per month, designation-wise incurred on salaries paid to doctors, nurses, technical staff working under the various departments of the hospital and number of labs;
 - (d) furnish the details of the investigations available for different cases to be diagnosed;
 - (e) furnish the details of the strength of administrative department designation-wise for running the hospital;
 - (f) the number of ambulances available at call during emergencies along with the requisite support staff;
 - (g) furnish the details of the functioning of causality department during the emergency; and
 - (h) the number of doctors available in the causality department during nights and public holidays?

SHRI ALEIXO REGINALDO LOURENCO
SHRI DIGAMBAR KAMAT

NUMBER OF STAFF EMPLOYED IN THE NEW ESI HOSPITAL AT
MARGAO

12. Will the Minister for Labour & Employment be pleased to state:
- (a) furnish the details of the number of staff employed in the new ESI Hospital at Margao, furnish their names and addresses, designation wise, names of the doctors and nurses, utility hands, administrative staff appointed as on date along with their dates of joining/postings;
 - (b) the total number of staff/doctors sanctioned in this hospital, with their designations;
 - (c) the steps the Government has initiated to fill up the vacant posts;
 - (d) furnish the details of the total number of beds available in the Hospital;
 - (e) furnish the details of the various types of treatment and diagnosis provided in the hospital for the patients registered under ESI scheme for various industries;
 - (f) furnish the details of the various types of medicines and life saving drugs available for the patients admitted in this hospital;
 - (g) furnish the details of the number of cases for reimbursement approved by ESI Hospital as on date;
 - (h) furnish the details of the number of specialized OPDs in the hospital during each week and number and names of various specialists available to the patients on respective days;
 - (i) furnish the details of the patients treated in OPD and patients admitted for treatment during the last 2 years till date;
 - (j) furnish the names and their qualifications, work experience of Medical Superintendent of ESI Hospital; and
 - (k) furnish the details of his/she last place of posting, where he/she practices prior to his/her appointment as Medical Superintendent in ESI Hospital?

SHRI ALEIXO REGINALDO LOURENCO

REVENUE LOST IN CLOSURE OF MINING ACTIVITIES IN THE STATE

13. Will the Minister for Mines & Geology be pleased to state:
- (a) furnish the details of the total revenue loss incurred to the State Government, due to the closure of mining activities in the State;
 - (b) furnish the details of revenue loss year-wise till date;
 - (c) furnish the details of the total quantity of iron ore exported after the drafting of new mining policy and the revenue generated on the export after closure;
 - (d) furnish the details of the present status of each of the case filed against officers/officials of the mining departments who allowed illegal mining;
 - (e) furnish the details of number of officers/officials suspended in the mining scandal and the present status of each of the case; and
 - (f) whether the suspended officers/officials have resumed in the service or not?

SHRI ALEIXO REGINALDO LOURENCO

**WARRANT OF PRECEDENCE AND TABLE OF PRECEDENCE
PREPARED BY PROTOCOL DEPARTMENT**

14. Will the Minister for Protocol be pleased to state:
- (a) furnish the details of Warrant of Precedence and Table of Precedence prepared by Protocol Department;
 - (b) whether the above Warrant or Table of Precedence were amended in last one year;
 - (c) if so, furnish the details thereof;
 - (d) whether any criteria or rules have been framed for designations as “State Guest”; and
 - (e) if so, furnish the details thereof?

SHRI ALEIXO REGINALDO LOURENCO

ROLE OF OFFICIAL LANGUAGE DEPT

15. Will the Minister for Official Language be pleased to state:

- (a) furnish the details of the role of the Official Language Department in the State of Goa in preserving, promoting and propagating Official language of Konkani;
- (b) furnish the details of the staff strength of Official Language Department with their designations, pay scale, and the role played by each of the Official;
- (c) furnish the details of their educational qualifications in respect of Konkani language and the number of work they took to preserve, promote and propagate official language of Konkani;
- (d) furnish the details for the last two years till date, day-wise, month wise, year-wise, the number of official translations done by the translators appointed in the department;
- (e) the fees charged for translation of document page-wise from the Government as well as the public; and
- (f) the number of posts vacant in the department to be filled for official translations?

SHRI ANTONIO FERNANDES

ISSUE OF DIGITAL/CARD PAYMENT

16. Will the Minister for Information Technology be pleased to state:
- (a) furnish the details as regards whether the various Government departments which accept payments by card or digitally, face problem of connectivity of internet and server sometimes, thus putting the public to great inconvenience and waste of time; and
 - (b) the steps the Government will take to improve the software system and connectivity before going 100% digital?

SHRI ANTONIO FERNANDES

EXTENTION OF PROTOCOL FACILITY IN OTHER STATES

17. Will the Minister for Protocol be pleased to state:
- (a) whether the protocol facility is extended to our Cabinet Ministers, Cabinet Rank Commissioners and Leader of Opposition in other States and whether the Goa Protocol Department does the necessary arrangements;
 - (b) if not, the reasons for the same;
 - (c) which are the States that the Goa Government extends Protocol facilities; and
 - (d) state the details State –wise, the names, fax numbers and mobile numbers of the concerned officers?

SHRI ANTONIO FERNANDES

GOA STRAY CATTLE MANAGEMENT SCHEME

18. WILL the Minister for Animal Husbandry & Veterinary Services be pleased to state whether Government has studied the effects of the implementation of Goa Stray Cattle Management Scheme, if so, furnish the details thereof?

SHRI ANTONIO FERNANDES

GOVERNMENT FINANCIAL POSITION AS ON 31ST MARCH 2018

19. WILL the Minister for Finance be pleased to state the financial position of the Government as on 31st March 2018, both assets and liabilities including loans, give details such as quantum of loans/bonds, etc. taken by the Government till date?

SHRI ANTONIO FERNANDES

PRESENT STATUS OF E- WASTE IN STATE OF GOA

20. Transferred as Unstarred LAQ No105 to Department of Environment to be answered on 27/07/2018.

SHRI ANTONIO FERNANDES

REVENUE COLLECTED BY GOVERNMENT IN LAST ONE YEAR

21. WILL the Minister for Finance be pleased to state the total revenue collected by different government departments during the past one year till date?

SHRI CHANDRAKANT KAVALEKAR

WORKS EXECUTED BY GSIDC

22. WILL the Minister for Finance be pleased to state:

- (a) the details of the works executed by GSIDC from 2016 till date, the initial estimates and the final estimates, list of successful tenders and their details and all tender details along with list of final payments done, details of tenderers , if company their directors, if partnership firm, the partners, the steps taken to rectify
 - (i) newly constructed jetty at Old Goa which is in a bad shape constructed by GSIDC
 - (ii) new bridge at Cumbarjua, whether is it safe now;
- (b) the details of the fees paid to Advocate Atmaram Nadkarni till date, whether Mhadei case or representing in High Court and Supreme Court, for opinions and travel and other reimbursements and details of the list the above bills;
- (c) the details of the works executed by Smart City Corporation from 2016 till date, the initial estimates and the final estimates, list of successful tenders and their details and all tender details along with list of final payments done, details of tenderers , if company their directors, if partnership firm, the partners,
- (d) the details of the funding to GSIDC done, details of the entire funding and their complete transaction record; and
- (e) the quantum of money that has been received under the Smart City mission and the details of the amount spent and loss incurred as regards works on which it has been spent with the details of the tenders?

SHRI CHANDRAKANT KAVALEKAR

REVENUE EXPENDITURE

23. WILL the Minister for Finance be pleased to state:
- (a) the details of the revenue expenditure for financial year 2017-18, financial year 2018-19 till date; and
 - (b) the details of the capital expenditure for financial year 2017-18, financial year 2018-19 till date?

SHRI CHANDRAKANT KAVALEKAR

**WORKS UNDERTAKEN IN QUEPEM CONSTITUENCY BY
PANCHAYAT**

24. WILL the Minister for Panchayat be pleased to state:
- (a) the total number of proposals received by the Government and the works undertaken in Quepem Constituency from April 2012 till date;
 - (b) furnish the details such as name of the work, date of proposal received, date of estimate prepared and the estimated amount, date of technical sanction accorded, date of administrative sanction accorded, date tender, date of expenditure sanction, name and address of the contractor, date of commencement and completion ; and
 - (c) furnish the details of the present status of each works, reasons for the delay and the time frame by which the above works will be completed?

SHRI CHANDRAKANT KAVALEKAR

EXPENDITURE ON DSS SCHEME

25. WILL the Minister for Finance be pleased to state:
- (a) the details of number of beneficiaries under DSS scheme, expenditure incurred under scheme for financial year 2018-19 till date the number of beneficiaries under scheme in April 2012;
 - (b) the details of the number of beneficiaries under Griha Adhaar Scheme, expenditure incurred under scheme for financial year 2018-2019 till date, the number of beneficiaries incurred under scheme in April 2013;
 - (c) the details of the number of beneficiaries under Ladli Laxmi Scheme, expenditure incurred under scheme for financial year 2018-2019 till date; and
 - (d) the details of the expenditure on Cyberage scheme (Laptops for Std. XI students) for financial year 2012-13, financial year, financial year 2013-14, financial year 2014-15, financial year 2015-16, financial year 2016-17, financial year 2017-18, the details of the number of beneficiary students during the respective financial years?

SHRI CHANDRAKANT KAVALEKAR

EXPENDITURE ON KAMADHENU SCHEME

26. WILL the Minister for Animal Husbandry & Veterinary services be pleased to state:
- (a) the details of the expenditure incurred on Kamadhenu Scheme for financial year 2012-13, financial year 2013-14, financial year 2014-15, financial year 2015-16, financial year 2016-17, financial year 2017-18, financial year 2018-19 till date;
 - (i) the details of the total number of beneficiaries of Dairy Farmers during the respective Financial Years
 - (ii) the details of the number of animals procured by farmers during the respective Financial Years;
 - (iii) the details of milk production in Goa for corresponding Financial years; and
 - (iv) the details of the number of animal deaths (procured under Kamadhenu Scheme) reported during the corresponding Financial years?

SHRI CHANDRAKANT KAVLEKAR

NUMBER OF STAFF IN THE OFFICE OF THE DEPUTY COLLECTOR AT QUEPEM

27. WILL the Minister for Revenue be pleased to state:
- (a) the details of the total number of staff with designations working in Deputy Collector's Office, at Quepem, Mamlatdar Office and other Quepem Government Offices;
 - (b) whether there is shortage of staff, if so, the details thereof; and
 - (c) furnish copies of documentation and steps taken by the Government to resolve the issue of shortage of staff and the time frame by which the vacant posts will be filled?

SHRI CHANDRAKANT KAVLEKAR

FUNDS/GRANTS ALLOTTED TO EACH PANCHAYAT

28. WILL the Minister for Panchayat be pleased to state:

- (a) the year-wise scheme-wise details of funds/grants allotted by the Government to each Panchayat of Quepem Constituency including Village Panchayat, Cola from 2012 till date;
- (b) the year-wise details of funds/grants allotted to North Goa Zilla Panchayat and South Goa Zilla Panchayats from 2012 till date;
- (c) the details of different schemes/courses under Panchayat Department;
- (d) the criteria to avail each scheme/ course with subsidy;
- (e) the details of the number of applications received under each scheme/course from January, 2014 till date from Quepem Constituency with details such as name, address, date of application and amount;
- (f) whether all applications are scrutinised and sanctioned, if so, details thereof with names and addresses;
- (g) whether any applications are pending, furnish details such as name and addresses; and
- (h) if so, the reasons thereof and the timeframe required to sanction the pending applications?

SHRI CHANDRAKANT KAVLEKAR

PROJECT UNDER PPP MODEL

29. WILL the Minister for Finance be pleased to state:

- (a) the details of the number of on-going projects under PPP model in the State as on date;
- (b) furnish details of the present status of the above works; and
- (c) whether the Government intends to have more PPP projects in the State, if so, the reasons with name of each project with estimated cost/amount?

SHRI CHANDRAKANT KAVLEKAR

**CONSTRUCTION OF BRIDGE CONNECTING PARODA AND
AVEDEM**

30. Transferred as Unstarred LAQ No.111 to Public Works Department to be answered on 27/07/2018

SHRI CHANDRAKANT KAVLEKAR

**CONSTRUCTING THE BYPASS ROAD FROM TAAK TO
SIRVOI IN QUEPEM TALUKA**

31. WILL the Minister for Mines & Geology be pleased to state:

- (a) whether the Government has received any proposal or undertaken any proposal for by-passing Quepem town by constructing the bypass road from Taak to Sirvoi in Quepem Taluka;
- (b) if so, whether estimates have been prepared for the above work, furnish details with date of the estimate, estimated amount;
- (c) if not, the reasons for the delay; and
- (d) the present status of the above work and the timeframe by which the above work will be started?

SHRI CHANDRAKANT KAVLEKAR

SHRI PRASAD GAONKAR

MILK PRODUCED IN THE STATE OF GOA

32. WILL the Minister for Animal Husbandry & Veterinary Services be pleased to state:

- (a) the total quantity of milk produced in the State of Goa;
- (b) the total requirement of milk by the State of Goa;
- (c) the total quantity of milk purchased from outside Goa to meet shortfall with details month-wise from April 2014 till date;
- (d) whether any steps have been taken by the Government to control the shortfall of milk in the State, if so, furnish the details thereof;
- (e) the details of schemes implemented by the Government to promote dairy farming in Goa and subsidies available to such schemes in order to attract youth in villages towards milk production;
- (f) whether the Government will initiate steps to carry out extensive awareness programmes in the villages to promote dairy farming, if so, the details thereof;
- (g) furnish total quantity of milk produced by Goa Dairy and Sumul Dairy in the State, with details month-wise from January 2016 till date; and
- (h) whether Government has taken any measures to increase milk production in the State, if so, the details thereof?

SHRI CHANDRAKANT KAVLEKAR

KAMDHENU SCHEME

33. WILL the Minister for Animal Husbandry & Veterinary Services be pleased to state:

- (a) whether the Government is implementing the Kamdhenu Scheme and whether the scheme has been revised, if so, the details;
- (b) the details of farmers with names and addresses who have availed the benefits from March 2016 till date;
- (c) whether by implementing the scheme, the milk production has been increased, if so, the details of the milk production per day of Goa and milk imported from other States per day;
- (d) whether fodder cultivation and production is sufficient for cows and buffaloes introduced through Kamdhenu Scheme, if so details thereof;
- (e) whether silage production is done in Goa, if so, the details of quantity produced;
- (f) whether the veterinary doctors are sufficient in numbers compared to the cattle population in all Talukas introduced through Kamdhenu Scheme and whether there is any proposal for appointment of doctors on contract basis;
- (g) whether all types of medicines are available at Government dispensary to control different seasonal diseases, if so, the details thereof;
- (h) whether the frequent training are given to the farmers to control common disease, cleanliness of the cattle shed, if so, the details thereof;
- (i) whether the Government has introduced goat rearing scheme, if so, the details thereof;
- (j) whether Government has introduced low cost and hydroponics fodder production , if so, furnish the details along with the cost; and
- (k) whether Sumul Dairy milk production has been drastically reduced compared to Goa Dairy, if so, furnish the details thereof with reasons?

SHRI CHANDRAKANT KAVLEKAR

ILLEGAL DUMPING

34. WILL the Minister for Revenue be pleased to state:

- (a) whether there are cases of Sanad, mutations, partitions of land, tenancy cases, gun licenses, Mundkar cases, survey cases in Deputy Collectors' offices pending;
- (b) if so, state the period that these cases are pending and the reasons for such pendency in both North & South Goa District;
- (c) whether the Government is aware that people are agitating for illegal dumping of huge quantity of debris dumped by Gera Constructions, if so; and
- (d) the action that has been initiated against the company with details?

SHRI CHANDRAKANT KAVALEKAR

SCHEMES

35. WILL the Minister for Animal Husbandry be pleased to state:

- (a) the number of different schemes of Animal Husbandry and Veterinary Services Department;
- (b) the criteria to avail each scheme;
- (c) whether any applications are pending during the last 2 years till date, if so, the details such as name and addresses of the pending applications and the reasons for pendency and the time frame required to sanction the pending applications; and
- (d) furnish the present status of Quepem Animal Husbandry and Veterinary Services office building and the staff details with designations thereof?

SHRI CHANDRAKANT KAVALEKAR

STATE PUBLIC DEBT

36. WILL the Minister for Finance be pleased to state:

- (a) the accumulated State Public Debt category-wise till date;
- (b) the accumulated State Borrowings category-wise till date;
- (c) the accumulated State Public Debt category-wise from Centre, Market loans, other Financial Institutions/Banks/Agencies;
- (d) the RBI Overdrafts raised as ways and means during FY 2016-17 and FY 2017-18 till date;
- (e) the State Borrowings category-wise from 1st April, 2017 till date;
- (f) the Public Account Liabilities including the GPF till date; and
- (g) the State GDP for Financial Year 2012-13, 2013-14, 2014-15, 2015-16, 2016-17, 2017-18 and 2018-19?

SHRI DIGAMBAR KAMAT

ISSUE OF LICENCES FOR MANUFACTURE OF LIQUOR

37. WILL the Minister for Finance be pleased to state:
- (a) furnish the details of the number of licences issued for manufacture of liquor from 1-1-2016 till date;
 - (b) furnish the details such as name of the factory, location of factory and date of issue of licence, furnish copies of the applications along with the copies of file notings issuing the licences; and
 - (c) whether any plots have been allotted in any Industrial Estate for starting a Brewery/Distillery; if so, the details such as name of the Industrial Estate, area of the plot allotted, date of allotment, name of the allottee, date of applications, copies of applications along with copies of file notings allotting the plots?

SHRI DIGAMBAR KAMAT

DIVERGENCE CERTIFICATES

38. WILL the Minister for Revenue be pleased to state:
- (a) the number of applications received by the Office of Mamlatdar, Salcette for issuance of Divergence from Margao Constituency from 01/01/2017 till date;
 - (b) the number of certificates issued for divergence;
 - (c) the number of applications from Margao Constituency pending with details such as names, addresses and reasons for pendency; and
 - (d) the time frame for issuance of divergence certificates?

SHRI DIGAMBAR KAMAT

RESIDENCE CERTIFICATES

39. WILL the Minister for Revenue be pleased to state:
- (a) the number of applications received by the Office of Mamlatdar, Salcete for issuance of Residence Certificates from Margao Constituency from 01/01/2017 till date;
 - (b) the number of Residential Certificates issued; and

- (c) the number of applications pending with details such as names, addresses and reasons for pendency and the time frame for issuance of Residence Certificates?

SHRI DIGAMBAR KAMAT

SHRI ISIDORE FERNANDES

FACILITIES GIVEN TO DIGNITARIES

40. WILL the Minister for Protocol be pleased to state:
- (a) the names and designations of the VVIPs/VIPs and other dignitaries who were given facilities by the State Government since 1-1-2016 till date treating them as State guests;
 - (b) the quantum of expenses/expenditure incurred on each visit by each of the VVIPs/VIPs and other dignitaries since March 2013 till date; and
 - (c) furnish the photocopies of the bills on hiring of cars for the VVIPs/VIPs since 1-1-2016 till date?

SHRI DIGAMBAR KAMAT

**ISSUE OF CONVERSION SANADS BY DY. COLLECTOR AT
QUEPEM**

41. WILL the Minister for Revenue be pleased to state:
- (a) the number of applications received for issue of conversion sanads received by Dy. Collector at Quepem from 01-04-2014 till date;
 - (b) give details such as name of applicant, address, date of application, Survey No., area applied for conversion, location of area etc.;
 - (c) give details of process and criteria adopted by Dy. Collector, Quepem for sanctioning all such applications and issue of conversion sanads including the names of officers delegated to issue sanads for various areas; and
 - (d) furnish the present status of each application including date of issue/rejections and pending applications and the time frame for issue of conversion sanads?

SHRI DIGAMBAR KAMAT

BONDS

42. WILL the Minister for Finance be pleased to state:
- (a) the details of the Bonds floated by the Government from April 2015 till date, including the rate of interest with details including reasons for floating of these Bonds in each case; and
 - (b) whether floated for any particular expenditure, if so, the reasons thereof?

SHRI DIGAMBAR KAMAT

REVENUE COLLECTED BY THE GOVERNMENT

43. WILL the Minister for Finance be pleased to state:
- (a) the total revenue collected by various Government Departments for the last 4 years till date i.e.2015,2016,2017and 2018 till date;
 - (b) the details of the revenue collected year-wise and department-wise for the above mentioned period; and
 - (c) whether all the departments have reached their targets of revenue collection every year, if so, furnish details department-wise?

SHRI DIGAMBAR KAMAT

PENDENCY OF MUNDKAR CASES

44. WILL the Minister for Revenue be pleased to state:
- (a) the number of Mundkar cases pending with the Mamlatdar, Collector, Deputy Collector as on date in the State;
 - (b) furnish details such as names and addresses of the applicants, date of the applications Taluka-wise; and
 - (c) the reasons for pendency and the steps the Government will take to expedite these cases?

SHRI DIGAMBAR KAMAT

PENDENCY OF TENANCY CASES

45. WILL the Minister for Revenue be pleased to state:

- (a) the number of Tenancy cases pending with the Mamlatdar, Collector, Deputy Collector as on date in the State;
- (b) furnish details such as names and addresses of the applicants, date of the applications Taluka-wise; and
- (c) the reasons for pendency and the steps the Government will take to expedite these cases?

SHRI DIGAMBAR KAMAT

STRENGTH OF STAFF IN GOVERNMENT DEPARTMENTS

46. WILL the Minister for Planning and Statistics be pleased to state:
- (a) the present strength of the staff posted in various Government Departments as on date;
 - (b) the details Department-wise along with name, designation, status such as permanent, temporary, contract basis, NMR etc., and
 - (c) the total amount of salary paid Department-wise?

SHRI DIGAMBAR KAMAT

LOSS OF REVENUE BY WAY OF LIQUOR LICENSE FEES

47. WILL the Minister for Finance be pleased to state:
- (a) the total loss of revenue to the Government by way of license fees of the Highway effected license premises after resurvey with accessible distance;
 - (b) the Revenue earned by the Government by way of license fees of the new licenses granted from the year 2017-2018; and
 - (c) the details Taluka-wise and category-wise of net licenses affected by the Order dated 15/12/2016 of the Hon. ble Supreme Court; give Taluka-wise and category-wise details of licenses granted in the year 2017-2018?

SHRI DIGAMBAR KAMAT

LOANS BY EDC

48. WILL the Minister for Finance be pleased to state:

- (a) the number of loans that have been sanctioned by EDC to persons/firms/companies under various schemes from 01-01-2014 till date year-wise, furnish details such as name and address of applicant/firms and company along with names of partners/directors, amount of loan sanctioned, date of application, purpose of loan, date of sanction etc.; and
- (b) the details thereof of the number that have paid the instalments/interest on regular basis and the number that have paid back the entire amount and the number of them who have defaulted with reasons thereof?

SHRI DIGAMBAR KAMAT

DIVIDENDS TO SHAREHOLDERS

49. WILL the Minister for Revenue be pleased to state:

- (a) the time-frame given for distribution of dividends to shareholders under Code of Comunidade;
- (b) the number of Comunidades in South Zone that have not disbursed dividends to their members during the Financial year due to obstacles created by the Administrator with reasons for non-distribution of dividends;
- (c) furnish names of Comunidades of South Zone that have distributed dividends during the last financial year till date; and
- (d) the steps Government has taken or intends to take to expedite disbursement of dividends to Comunidade members in South Goa?

SHRI DIGAMBAR KAMAT

LOANS TAKEN BY THE GOVERNMENT

50. WILL the Minister for Finance be pleased to state:

- (a) the year-wise details of the total amount of loan taken by the Government from various sources since March 2014 till date, such as date and amount of loan sanctioned, purpose of loan, date of application, name of the Institution/Organisation from whom loan was obtained; and
- (b) the year-wise details of the total debt of the State since March, 2012 till date?

SHRI DAYANAND SOPTE

ALWARA'S PROPERTY OCCUPIED BY MANDREM HOTEL PVT. LTD.

51. WILL the Minister for Revenue be pleased to state:

- (a) whether there is any Alwara's property occupied by Mandrem Hotels Pvt. Ltd. in Mandrem Constituency;
- (b) if so, give details such as:
 - (i) area in square meters;
 - (ii) survey number;
 - (iii) name of the Panchayat;
- (c) whether any Alwara properties of which sale deeds have been made; and
- (d) if so, give details such as survey number, total area in square meters and party name?

SHRI DAYANAND SOPTE

FUNDS ALLOTTED TO VARIOUS PANCHAYATS IN MANDREM

52. WILL the Minister for Panchayat be pleased to state:

- (a) the details of the funds allotted to various Panchayats in Mandrem Constituency under:
 - (i) XIVth Finance Commission;
 - (ii) Grant-in-Aid (Infrastructure Development);
 - (iii) Financial Assistance for Garbage Disposal;
- (b) the funds/grants/aids given to Panchayats during 2016-2017, 2017-2018 and 2018-2019, with details thereof; and
- (c) the details of the funds utilized under the above schemes, furnish Panchayat-wise details?

SHRI DAYANAND SOPTE

BEACH AREA TO PRIVATE HOTELS ON LEASE BASIS

53. Transferred as Unstarred LAQ No.78 to Department of Tourism to be answered on 26/07/2018

SHRI FRANCISCO SILVEIRA

WAIVING OF DERAMA TAX

54. WILL the Minister for Revenue be pleased to state:

- (a) whether the Government will give a serious thought of waiving the Derama a type of wealth tax imposed on the Comunidades of Goa on lines of the Derama on Temples or at least limit it to 10% instead of 33%;
- (b) whether the Government is aware of the poor financial status of the Comunidades as most of them are economically not viable; and
- (c) whether the Government is aware that the only source of income of most Comunidades post Tenancy Act was the auctioning of sluice gates owned by the Comunidades; if so, the details thereof?

SHRI FRANCISCO SILVEIRA

INCOME FROM GST & VAT

55. WILL the Minister for Finance be pleased to state:

- (a) the revenue received by the Government from GST and VAT from the date of introduction till date;
- (b) furnish the details region-wise;
- (c) whether the Government monitors the revenue from the Hotel trade; if so, the details thereof; and
- (d) the action the Government proposes to rectify the lapses in the GST/VAT collected and not transferring the benefits to the consumers resulting from the reduced GST rates for the Hotel Industry, with details thereof?

SHRI FRANCISCO SILVEIRA

LIFTING THE BAN ON SAND EXTRACTION

56. WILL the Minister for Mines & Geology be pleased to state:

- (a) whether the Government is aware of the hardships faced by the building industry due to ban imposed on sand mining in Goa;
- (b) the reasons for putting a ban on extraction of sand in Goa; and
- (c) due to insufficient sand production in Goa, whether the Government proposes to import sand from neighbouring States; if so, the details thereof?

SHRI FILIPE NERI RODRIGUES

EXPENDITURE SANCTION FOR WORKS IN VELIM

57. WILL the Minister for Finance be pleased to state:

- (a) the details of the number of developmental works that have been granted expenditure sanction by the Government in Velim Constituency from 01/04/2017 till date; and
- (b) the details such as name of works, amount sanctioned with date and present status of each work?

SHRI FILIPE NERI RODRIGUES

**CONSTRUCTION OF MARKET COMPLEX UNDER GSIDC AT
CHINCHINIM**

58. WILL the Minister for Finance be pleased to state:

- (a) whether the Government is aware that the construction of market complex cum Panchayat Ghar was in progress in VP Chinchinim-Deussua under GSIDC;
- (b) if so, the details of the amount spent on this project and the present status of the development of work; and
- (c) whether the Government is intending to take up further development work, so that the construction of Market Complex cum Panchayat Ghar is completed in all respects, since the demand is long pending?

SHRI FILIPE NERI RODRIGUES

**CONSTRUCTION OF VILLAGE PANCHAYAT BUILDING AT
ASSOLNA**

59. WILL the Minister for Finance be pleased to state:

- (a) whether GSIDC had taken up the project of construction of Village Panchayat building in Survey No. 103/1 of Assolna Village, at Salcete Taluka; and
- (b) if so, the details such as estimated cost and present status of work?

SHRI FILIPE NERI RODRIGUES

AADHAR CARD ENROLMENT IN GOA

60. WILL the Minister for Planning and Statistics be pleased to state the steps Government has taken to cover the less fortunate/disabled people of this State to obtain Aadhar Cards due to their inability to report to the designated centres?

SHRI GLENN TICLO

WORK DONE UNDER ZILLA FUNDS

61. WILL the Minister for Panchayat Raj be pleased to state:

- (a) the details of works undertaken in Aldona Constituency through Zilla Funds with name of work, Village Panchayat, date of estimation, cost and present status of work; and
- (b) the year-wise details of the funds utilized by all Panchayats of Aldona Constituency from August 2017 till date?

SHRI ISIDORE FERNANDES

PENDING WORK IN CANACONA CONSTITUENCY

62. WILL the Minister for Panchayat be pleased to state:

- (a) whether there are any projects/works pending with the Government proposed by Village Panchayats of Canacona Constituency; and
- (b) if so, the details thereof and reasons for pendency?

SHRI ISIDORE A FERNANDES

**MAINTENANCE OF RECORDS OF PEOPLE IN CANACONA
CONSTITUENCY**

63. WILL the Minister for Planning & Statistic be pleased to state:

- (a) whether the Government is aware that there are approximately 35,000 people in Canacona Constituency;
- (b) whether the Government is aware of their religion and caste;
- (c) if so, the details thereof;
- (d) if not, furnish the available details; and
- (e) whether the Government intends to maintain such records in future, if so, the details thereof?

SHRI ISIDORE FERNANDES

PROMOTION OF OFFICIAL LANGUAGE IN THE STATE

64. WILL the Minister for Official Language be pleased to state:

- (a) whether the Government has planned any Schemes/Projects to promote Official Language;
- (b) if so, the details thereof; and
- (c) if not, the action initiated by the Government to promote Official Language?

SHRI ISIDORE FERNANDES

PEOPLE REGISTERED WITH THE EMPLOYMENT EXCHANGE

65. WILL the Minister for Labour & Employment be pleased to state:

- (a) the number of people registered in South and North Goa Employment Exchange;
- (b) furnish details such as number of PHDs, Post Graduates, Graduates, Higher Secondary and SSC qualified people registered in South and North Goa Employment Exchange; and
- (c) the number of persons employed in Government and Private Sectors during the last two years who were previously registered with the Employment Exchange of South and North Goa?

SHRI ISIDORE FERNANDES

STRAY CATTLE IN CANACONA CONSTITUENCY

66. WILL the Minister for Animal Husbandry be pleased to state:

- (a) whether the Government is aware of the problems faced by the public/pedestrians/vehicular traffic due to stray cattle in Canacona Constituency even resulting in accidents; and
- (b) if so, whether the Government is serious in solving this problem, state with details thereof?

SHRI ISIDORE FERNANDES

COMMON CADRE FOR PANCHAYAT STAFF

67. WILL the Minister for Panchayat be pleased to state:
- (a) whether there is any proposal with the Government to form the common cadre for Panchayat staff;
 - (b) if so, the details thereof; and
 - (c) if not, whether the Government intends to make a common Cadre in future, state with details thereof?

SHRI ISIDORE FERNANDES

BLOCK DEVELOPMENT OFFICER OF CANACONA

68. WILL the Minister for Panchayat be pleased to state:
- (a) whether the Government is aware that there are seven Panchayats in Canacona Taluka;
 - (b) whether the Government is aware that these seven Panchayats are under BDO of Canacona;
 - (c) if so, whether the BDO is able to handle the daily office work without hampering/delaying the same;
 - (d) whether the Government is aware that the BDO office has additional charge;
 - (e) if so, whether Government has any plans to provide a full time BDO at Canacona, state with details thereof; and
 - (f) if not, the reasons thereof?

SHRI ISIDORE FERNANDES

RECORD OF GRAM SABHA

69. WILL the Minister for Panchayat be pleased to state:
- (a) whether the Government is aware that the Panchayat Secretaries in some Panchayats are writing Minutes of Gram Sabha in their vernacular languages;
 - (b) whether the Government is aware that the some people from certain Panchayats do not understand the language written by the Panchayats Secretaries;
 - (c) if so, the steps the Government intends to take;

- (d) if not, whether the Government will direct the Panchayat Secretaries to read and write in the language which will be legible; and;
- (e) if so, the time frame for the same?

SHRI JOSE LUIS CARLOS ALMEIDA

**LAND OWNED BY THE CENTRAL GOVERNMENT AGENCIES
WITHIN MORMUGAO TALUKA**

70. WILL the Minister for Revenue be pleased to state:
- (a) the total area of land within the jurisdiction of Mormugao Municipal Council as per records of the city survey Vasco;
 - (b) the total area of land owned by the Mormugao Port trust;
 - (c) the total area of land which is in the possession of Indian Navy, Military Services and Indian Cost Guard;
 - (d) the total area owned by or in the possession of Goa Shipyard Limited;
 - (e) the total land owned by or in possession of National Highway Authority of India or their subsidiary companies;
 - (f) the total land owned or in the possession of International Airport Authority of India; and
 - (g) the total land owned or in the possession of Indian Railways ?

SHRI JOSE LUIS CARLOS ALMEIDA

**ONGOING/PROPOSED PROJECTS UNDERTAKEN BY THE GSIDC
IN MORMUGAO TALUKA**

71. WILL the Minister for Finance be pleased to state:
- (a) the number of ongoing/proposed projects undertaken by the GSIDC in Mormugao Taluka;
 - (b) the present status of the same; and
 - (c) whether all the projects are running within their time frame or whether there are delays, if so reasons thereof?

SHRI LUIZINHO FALEIRO

INADEQUATE VETERINARY SERVICES IN NAVELIM

72. WILL the Minister for Animal Husbandry & Veterinary Services be pleased to state:
- (a) whether the Government is aware of the difficulties and problems of the Dairy farmers and Animal lovers at Navelim and Talaulim Village Panchayats;
 - (b) whether the Government is aware that the Veterinary Centre and Sub Centre at Coldem Telaulim is functioning without Veterinary Officers and inadequate supply of medicines for the last couple of years; and
 - (c) the action the Government has taken to depute Veterinary Officers and adequate Medical supplies to these Veterinary Centres?

SHRI LUIZINHO FALEIRO

VACANT POSTS OF PANCHAYAT SECRETARIES IN THE STATE

73. WILL the Minister for Panchayat be pleased to state:
- (a) the reasons as regards to why the posts of Panchayat Secretaries are lying vacant in several Panchayats and have not filled for a long time;
 - (b) furnish details of the Panchayats who are currently functioning without a full time Secretary and the total number of posts of Panchayat Secretary lying vacant;
 - (c) furnish details of the total number of panchayats which are functioning with additional or stand by postings of Secretaries;
 - (d) furnish Panchayat-wise details and in chronological order of the length of time these posts have been lying vacant; and
 - (e) the steps the Government has taken to fill these posts and remedy the current shortage of Panchayat Secretaries and curtail the detrimental effects on the Panchayat Administration, which is creating hardships to the village people?

SHRI LUIZINHO FALEIRO

STATE DEBT STATUS

74. WILL the Minister for Finance be pleased to state:
- (a) the details of the total borrowings by the Government in terms of long term loans, medium and short term loan;
 - (b) furnish the names and details of the Institutions that have provided these loans;
 - (c) how are these loans serviced/financed; and
 - (d) furnish the details of the total shortfall in the State revenue and the debt burden being borne by the State?

SHRI LUIZINHO FALEIRO

UNEMPLOYMENT STATUS IN THE STATE OF GOA

75. WILL the Minister for Labour and Employment be pleased to state:
- (a) the details of the names registered on the live registers of North Goa and South Goa Employment Exchanges ;
 - (b) furnish year-wise details of number of persons that have been
 - (c) recruited from 2013-2014,2014-2015,2015-2016,;2016-2017and 2017-2018;and
 - (d) the details thereof of the total registered unemployed persons in the State as on date?

SHRI LUIZINHO FALEIRO

RECOMMENDATIONS OF COMUNIDADES COMMISSION

76. WILL the Minister for Revenue be pleased to state:
- (a) whether the Government is aware of recommendations made in the Report of Comunidades Commissions constituted upon directive of the Hon. High Court for reviving and boosting agricultural production in the State by promoting Comunidades as vehicles to achieve the object; and
 - (b) if so, the steps taken to implement the said recommendations?

SHRI NILKANTH HALARNKAR

COMMUNIDADE OF CALANGUTE

77. WILL the Minister for Revenue be pleased to state:

- (a) whether the Comunidade of Calangute intends or developed any plots to its members/public. if so, furnish the details thereof with survey numbers during the last 5 years till date; and
- (b) provide details of any Resolutions taken in this behalf?

SHRI NILESH CABRAL

UNDERTAKING OF WORK BY SURVEYORS FROM DSLR

78. WILL the Minister for Revenue be pleased to state:

- (a) whether the Government is aware that certain surveyors from the DSLR undertake and conduct a lot of private survey works thereby violating the Service Conduct Rules and also ignoring their official work thereby causing inconvenience to the General Public;
- (b) whether all the DSLR offices are fitted with Biometric machines, if so, furnish biometric records of all the surveyors working under DSLR for past 3 years till date; and
- (c) furnish the details of all the official surveys undertaken by the respective surveyor along with the order allocating the work to him, the number of hours or days taken to complete each work on the field, names of the other officials of DSLR or agencies/ Department accompanying the surveyor for each work, Registration number of vehicle used for each work for the past 3 years till date?

SHRI NILESH CABRAL

**PARTITION OF PROPERTIES BY THE DEPUTY COLLECTOR FOR
UPDATION OF SURVEY**

79. WILL the Minister for Revenue be pleased to state:

- (a) the minimum time that has to lapse after confirmation of Partition of properties by the Deputy Collector for updation of survey records;

- (b) furnish the details of the number of cases wherein the DSLR has updated survey records prior to the expiry appeal period of the Deputy Collector's Order during the last three years till date; and
- (c) what happens to cases where before expiry of the said appeal period, updation has been done by DSLR and one of the parties has filed an appeal?

SHRI NILESH CABRAL

**TOTAL SANCTIONED STRENGTH OF STAFF OF EACH OFFICE OF
DSLRL IN THE STATE**

80. WILL the Minister for Revenue be pleased to state:

- (a) the total sanctioned strength of the staff of each office of DSLR in the State of Goa along with the Designations including the sub offices; furnish details of postings of officials to various offices of DSLR in the State of Goa including the sub offices for the past 10 years till date, indicate the date on which the incumbent was transferred to the said office, furnish details of the posts that are vacant at each office and the date since when the said post is vacant;
- (b) furnish the details if in any office there are additional officials for any particular designations more than the sanctioned strength;
- (c) the details of all the equipments like printers, plotters, photo copiers, ink cartridges, survey instruments (total station instruments) at all DSLR offices. whether they are in working condition and if in non-working conditions, then since when, date of purchase of each equipment, cost at the time of purchase, whether any AMC are given for maintenance of the said equipment's, furnish details such as name of the agency, annual maintenance fees etc., furnish the above details for last 5 years till date; and
- (d) furnish the present status of the Vision Map Maker (VMM) software, at what cost was it installed and when and by whom, and the details of AMC of the said software for past 5 years till date or the amount spent for past 5 years till date on maintenance of this software?

SHRI PRASAD GAONKAR

AWARENESS OF LEGAL PROCEDURE

81. Transferred as Unstarred LAQ No.102 to Department of Law & Judiciary and answered on 23/07/2018

SHRI PRASAD GAONKAR

DETAILS OF MINING LEASES IN THE STATE

82. WILL the Minister for Mines & Geology be pleased to state:
- (a) the present status of mining leases in the State as on date ;
 - (b) whether the Government is planning of pursuing the Ordinance route ;
 - (c) whether the Government is planning of auctioning the mining leases and in such an eventuality, the time frame by which the operation will commence;
 - (d) the quantum of loss in Revenue expected due to the closure of mining;
 - (e) the details of the total number of skilled and unskilled loss of jobs?

SHRI PRASAD GAONKAR

**73RD AND 74 TH AMENDMENT OF CONSTITUTION AS REGARDS
PANCHAYATS**

83. WILL the Minister for Panchayat be pleased to state:
- (a) whether the Government has taken any steps to grant more power to Village Panchayats in the State under the 73rd and 74th amendment of Constitution, if so, the details thereof;
 - (b) whether the Government will increase the honorarium of Panchayat members, if so, the details thereof ;
 - (c) the number of Panchayats that have constituted Village Development Committee ;
 - (d) the action that will be initiated against those Panchayats which failed to constitute such Committee; and
 - (e) the details of the plans to increase the annual grants to economically weaker Panchayats ?

SHRI RAJESH PATNEKAR

DEATHS DUE TO DROWING IN ROUGH SEA

84. Transferred as Unstarred LAQ No. 79 to Tourism Department to be answered on 26/07/2018?

SHRI RAJESH PATNEKAR

STRAY CATTLE MANAGEMENT

85. WILL the Minister for Animal Husbandry & Veterinary Services be pleased to state:
- (a) whether the Department has provided any hydraulic vehicle/ subsidy for such vehicle for management/transport of stray cattle under the Stray Cattle Management Scheme;
 - (b) if so, furnish the details of such vehicles;
 - (c) whether the Department has any vehicle that is used in Management of Stray Cattle, if so, furnish the details thereof as regards since when is it in operation, the number of cattle that have been transported in such vehicles till date;
 - (d) furnish the total number of Cattle in the State, whether there has been an increases in cattle in last ten years, if so, furnish the details year-wise ;
 - (e) the quantum of amount that was sanctioned under the Stray Cattle Management Scheme till date, give details case-wise; and
 - (f) whether the Department conducts any Audits/ inspections of the sheds enclosures where the stray cattle are kept, if so, furnish the details thereof?

SHRI RAJESH PATNEKAR

PROJECTS PENDING UNDER GSIDC IN BICHOLIM TALUKA

86. WILL the Minister for Finance be pleased to state:
- (a) the number of projects that are pending under GSIDC from Bicholim taluka during the last 3 years till date;
 - (b) the present status of each projects in Bicholim taluka with details Constituency-wise ; and
 - (c) the total estimates of such projects with details Constituency-wise ?

SHRI RAVI NAIK

QUANTUM OF LAND

87. Transferred as Unstarred LAQ No. 103 to Agriculture Department and answered on 23/07/2018.

SHRI SUBHASH SHIRODKAR

IT PARK IN GOA

88. WILL the Minister for Information & Technology be pleased to state:

- (a) whether the Government has any plans to set up IT park in the State ;
- (b) whether any IT company (software & Hardware) has shown inclination in establishing their units in Goa; and
- (c) if so, furnish the names of these companies and how far they have progressed in establishing their units in Goa?

SHRI WILFRED D'SA

DIVIDENDS OF THE COMUNIDADES

89. WILL the Minister for Revenue be pleased to state:

- (a) whether any Circular rates of certified copies have been increased to Rupees 50 per page ;
- (b) if so, furnish a copy of the Circular;
- (c) whether the dividends of the Comunidades have been paid for the years 2016-17 and 2017-18 ;
- (d) if not, furnish the reasons thereof;
- (e) furnish the details of the timings of the working days of the Administrator of South Goa Comunidades;
- (f) whether he attends the Office of Comunidades as per his roster or uses his office in the Collectorate building for Comunidades works;
- (g) whether the Government has any proposal for full-fledged Administrator for Comunidades of South Goa, if so, give details thereof;
- (h) whether matters in the Administrator South Goa Court are heard and when was the last day any matter was heard; and

- (i) furnish the details of the list of the pending cases in the Administrator of South Goa Court ?

SHRI CHANDRAKANT KAVLEKAR

COMPLETION OF THIRD MANDОВI BRIDGE

90. WILL the Minister for Finance be pleased to state:
- (a) whether the Government can give the date by which the third Mandovi Bridge will be finally completed including the approach on NH17 between Pundalik Junction and Mercedes Junction;
 - (b) the estimated cost and amount spent till date and revised estimate, if any; and
 - (c) whether the completion of the Bridge has been delayed due to non-payment of bills in time?

SHRI LUIZINHO FALEIRO

CONSTRUCTION ON THE BANKS OF RIVER SAL

91. WILL the Minister for Panchayat be pleased to state:
- (a) the number of houses constructed on the banks of the river Sal from Davorlim to Navelim via Aquem Baixo Panchayats;
 - (b) whether these constructions have adhered to the necessary setbacks as per the laid down rules and laws of the land; and
 - (c) the measures adopted to ensure that no sewerage and other domestic effluents are discharged in the river Sal?

SHRI LUIZINHO FALEIRO

PREVENTION OF PLASTIC WASTE FROM FLOWING INTO RIVER

92. WILL the Minister for Panchayat be pleased to state:
- (a) the steps the Government has taken to stop/prevent huge quantity of plastic waste flowing down the Nallas/ the Rivers in the State; and
 - (b) whether any such activity has been taken up in Shiroda Constituency?

SHRI NILKANTH HALARNKAR

UNEMPLOYMENT IN THE STATE

93. WILL the Minister for Labour & Employment be pleased to state:
- (a) the year-wise unemployed rate and total number of people unemployed in the State of Goa from January, 2012 to May, 2018;
 - (b) the year- wise unemployment rate and the total number of people unemployed in the State of Goa as on May, 2018; and
 - (c) the Department wise break-up of total estimate of the employees in Government service with name and designation who have granted extension of services after attaining superannuation during March, 2017 till May, 2018?

SHRI SUBHASH SHIRODKAR

RECRUITMENTS IN VARIOUS GOVERNMENT CORPORATIONS

94. WILL the Minister for Finance be pleased to state the Corporation wise details of the number of persons recruited in various Corporations on contract and regular basis during the year 2017-18 and 2018-19 with their names, addresses and designations?

SHRI FRANCISCO SILVEIRA

PLANS TO PROVIDE EMPLOYEMNT

95. WILL the Minister for Labour & Employment be pleased to state:
- (a) the reforms proposed by the Government to solve the unemployment problem in the State;
 - (b) whether the Government Proposes to set up more industries or create more jobs in the Government Administration as a solution for reducing unemployment in the State; and
 - (c) the time frame by which these unemployed youth of the State will be provided with jobs which is the fundamental right of the citizens to work?

SHRI CHURCHILL ALEMAO

DALGADO KONKANI ACADEMY

96. WILL the Minister for Official Language be pleased to state:

- (a) whether the Dalgado Konkani Academy is presently functioning;
- (b) furnish a list of appointed office bearers at the Dalgado Konkani Academy; and
- (c) the purpose and the administrative functions of the Dalgado Konkani Academy?

SHRI ANTONIO FERNANDES

GOVERNMENT SCHEMES IN ONE BOOKLET FORM

97. WILL the Minister for Planning and Statistics be pleased to state:

- (a) whether there is a proposal to put together all the Schemes of the Government of the Schemes of the Government in one booklet for the benefit of the public; and
- (b) if not, the reason therefore?

SHRI ISIDORE FERNANDES

PRODUCTION OF MILK IN THE STATE

98. WILL the Minister for Animal Husbandry & Veterinary Services be pleased to state:

- (a) the total production of milk in the State;
- (b) the total requirement of milk in the State;
- (c) the total production of milk from Canacona Constituency;
- (d) the quantity of increase in the production due to implementation of Kamdhenu Scheme in Goa; and
- (e) whether there is increase in production of milk after implementation of Kamdhenu scheme in Canacona Constituency?

SHRI FRANCISCO SILVEIRA

NEW LEASE AGREEMENT FOR SHOPS

99. WILL the Minister for Revenue be pleased to state:

- (a) whether it is fact that the lease agreement of shops in Comunidade Building, Central Zone in Panaji have not be reconstructed;
- (b) if so, the reason therefor;
- (c) whether the Government was aware of the same; if so, details thereof; and
- (d) the date of the last lease agreement of the shops made and the actual rent paid by the shops ?

SHRI DAYANAND SOPTE

**CONVERSION AGRICULTURE LAND IN MANDREM
CONSTITUENCY**

100. WILL the Minister for Revenue be pleased to state:

- (a) the total area of agricultural land converted into non-agricultural in Mandrem Constituency from 1st January, 2011 till date;
- (b) give details such as:
 - i) name of the Village Panchayat;
 - ii) Survey Number of the property;
 - iii) Purpose of conversion of land;
- (c) whether conversion is carried out for plotting or construction of house/bungalows/buildings and commercial or residential projects;
- (d) if so, give details such as:
 - i) name of the party;
 - ii) the amount of revenue collected by the Government; and
- (e) the number of plots made in each Village Panchayat area?

SHRI ANTONIO FERNANDES

INTRODUCTION OF JEEVAN PRAMAN SCHEME IN THE STATE

101. WILL the Minister for Finance be pleased to state:

- (a) the reason for not starting the Central Government scheme Jeevan Praman in Goa; and
- (b) give details such as who will benefit and how it will help the beneficiaries?

SHRI FRANCISCO SILVEIRA

STATUS OF TENANCY CASES

102. WILL the Minister for Revenue be pleased to state:

- (a) the number of Tenancy cases from St. Andre Constituency that have been registered with the Mamlatdar of Tiswadi Taluka from April, 2001 till date;
- (b) the number of tenancy cases that are still pending before the Mamlatdar;
- (c) the reason for pendency; and
- (d) the steps the Government proposes, to expedite the pending cases?

**ASSEMBLY COMPLEX
PORVORIM-GOA
25TH JULY, 2018**

**N.B.SUBHEDAR
SECRETARY, LEGISLATURE**